

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 659 OF 2017 IN
DFR NO. 2432 OF 2017**

Dated: 17th October, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

**Pithampur Audyogik Sangathan
Vs.**

.... Appellant(s)

Madhya Pradesh Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Mazag Andrabi
Mr. Saahil Kaul

Counsel for the Respondent(s) : -

ORDER

**IA NO. 659 OF 2017
(*Appln. for condonation of delay in filing*)**

Learned counsel for the respondent seeks three weeks time to file reply. He may file the same on or before 08.11.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **06.12.2017**.

**(I. J. Kapoor)
Technical Member**

ts/kt

**(Justice Ranjana P. Desai)
Chairperson**